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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 805/2019

MS.MONICA SEHGAL Appellant

Through: Ms. Tani Malik, Advocate.

versus

PRINCIPAL COMMISSIONER OF INCOME TAX-1 ... Respondent

Through: Mr. Deepak Anand, Advocate.

+ ITA 806/2019

MONICA SEHGAL Appellant

Through: Ms. Tani Malik, Advocate.

versus

PRINCIPAL COMMISSIONER OF INCOME TAX-1 Respondent

Through: Mr. Deepak Anand, Advocate.

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

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18.12.2020

1. The appeal has been heard by way of video conferencing.
2. Learned counsel for the Appellants does not wish to press the present appeals as she has already filed applications under the "Vivad se Vishwas" Amnesty Scheme.

(6)



3. Accordingly, the present appeals are disposed of. However, the Appellant is given liberty to revive the present appeals in case the matters are not amicably resolved.

MANMOHAN, J

SANJEEV NARULA, J

DECEMBER 18, 2020

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